

to make available monitored reports of broadcasts of Moscow's Peace and Progress Radio to MPs, and journalists ;

(b) if so, the reasons therefor ;

(c) whether it is also a fact that the contents of these broadcasts are to all intent and purposes an interference in the internal affairs of the country ;

(d) if so, whether Government have taken up the issue with Russia ; and

(e) if so, the reaction of Soviet authorities thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING ; AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Copies of these reports were not being supplied to MPs as such Supply of copies to some non-officials, and journalists has been discontinued.

(b) The reports are meant for official use only.

(c) (d) and (e). No, Sir ; Many foreign broadcasting organisations comment on internal affairs of this country and we have no means of stopping them. All India Radio tries to counter the effect of their broadcasts through its home and external services.

Failure of Land Distribution Policy

*108. SHBI C. K. CHAKRAPANI :
SHRI SARJOO PANDEY :
SHRI RAM CHARAN :
SHRI BHOGENDRA JHA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Governments' land distribution policy has failed ;

(b) whether it is also a fact that Ministry's recent study has revealed all those points ;

(c) if so, the gist of the study made ; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No Sir. During the three Plan Periods 10.7 million acres of land are reported to have been distributed by the State Governments to landless agriculturists. In addition, on imposition of ceiling on land holdings 2.36 million acres have been declared surplus, out of which 1.58 million acres have been taken possession of by the State and 1.14 million acres have been distributed to landless agriculturists.

(b) and (c). The programme Evaluation Organisation of the Planning Commission had conducted case studies of selected settlement colonies for re-settlement of landless agricultural labourers. The studies have been published by P. E. O. as Publication No. 61. Certain suggestions have been made in the Report for improvement of colonization schemes which are summarised below :

- (i) A minimum limit should be prescribed in respect of the number of settlers as well as the area for settlement to be covered as a colonisation scheme.
- (ii) Appropriate measures should be devised to ensure selection of genuine allottees who really settle on land and cultivate it personally.
- (iii) Where colonisation means new habitation, it is necessary to provide minimum basic amenities to all such settlers.
- (iv) One single agency should be made responsible for coordination of the various aspects of the Settlement Programme.
- (v) The Agency responsible for the execution of the scheme, should be located near the settlement.

(vi) There should be proper planning and programming at the initial stage.

(d) The finding and suggestions of the Report of case studies of selected colonies have been forwarded to State Governments for consideration and necessary action.

Exemption of certain Films from Entertainment Tax

*109. DR. RAM SUBHAG SINGH : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Central Government have given any understanding or instructions to the State Governments and Union Territories Administration for exempting certain films from entertainment tax, if the films contain attempt on national unity communal amity or family planning; and

(b) if so, which of the States and Union Territory Administrations have given exemption from entertainment tax and to how many films ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Central Government, from time to time, recommend, on merit, suitable films on subject of National Integration to the State Governments and the Union Territories, for grant of exemption from entertainment tax.

(b) The information is being collected from various State Governments/Union Territories and will be laid on the Table of the House in due course.

Scheme for Development of A Fishing Harbour at Mattancherry, Cochin

*110. SHRI C. JANARDHANAN : SHRI P. C. ADICHAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Kerala Government

have submitted a scheme for developing a fishing harbour at Mattancherry, Cochin;

(b) if so, the main details thereof;

(c) the estimated cost of the scheme; and

(d) whether the Central Government have approved the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). A Project report prepared by the Cochin Port Trust was received in the Ministry in January, 1970. The Project envisages provision of a wharf wall, jetty, slipway, workshop and auction hall to meet the requirements of about sixty medium and large fishing vessels, together with loading and unloading, maintenance and other related shore facilities.

(c) The Project is estimated to cost about Rs. 300 lakhs.

(d) The Project report is under examination. Clarification of certain points has been obtained from the State Government. Technical aspects of the designs and estimates are being examined in consultation with the Ministry of Transport and Shipping. Discussions have also been held recently with the authorities of Cochin Port Trust and the State Government. The question of sanctioning the Project will be considered in consultation with the Ministry of Finance as soon as the examination of details of the Project is completed.

Policy allowed in regard to Contract Staff of AIR

*111. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the total strength of Contract Staff in all the Stations of All India Radio, including the Artistes and other categories who work on casual and temporary basis;

(b) the number of each category of contract staff who have been working continuously for the last ten years are still temporary and work on contract basis;